

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018,**  
**APPEAL No. 78 OF 2018 & IA NO. 358 OF 2018,**  
**APPEAL NO. 117 OF 2018 & IA NO. 510 OF 2018 &**  
**APPEAL NO. 118 OF 2018 & IA NO. 475 OF 2018**

**Dated: 2<sup>nd</sup> August , 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018**

**In the matter of:**

**M/s Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Sandeep Rajpurohit  
Mr. Samarth Kashyap

Counsel for the Respondent (s) : Ms. Swapna Seshadri  
Ms. Parichita Choudhury for R-1

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra  
Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2, 4, 6 & 7

**APPEAL No. 78 OF 2018 & IA NOS. 358 OF 2018**

**In the matter of:**

**M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Catherine Ayallore

Counsel for the Respondent (s) : Ms. Swapna Seshadri

Ms. Parichita Chowdhury for R-1

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra  
Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2 to 4 & R.6

Mr. Fahad Khan  
Mr. Shahbaz Hussain for R-5

**APPEAL NO. 117 OF 2018 & IA NOS. 510 OF 2018**

**In the matter of:**

**Lalpur Wind Energy Private Limited**

.... **Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Ms. Aradhna Tandon

Counsel for the Respondent (s) : Ms. Swapns Seshadri  
Ms. Parichita Choudhury for R-1

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra  
Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2, 4 to 6

**APPEAL NO. 118 OF 2018 & IA NOS. 475 OF 2018**

**In the matter of:**

**Renew Power Ventures Private Limited**

.... **Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Ms. Aradhna Tandon

Counsel for the Respondent (s) : Ms. Swapns Seshadri  
Ms. Parichita Choudhury for R-1

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra

Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2, 4 to 6

## **ORDER**

The learned counsel, Mr. Fahad Khan, appearing for the fifth Respondent in Appeal No. 78 of 2018, prays for two weeks time to file his reply in this matter.

The learned counsel appearing for the Appellant in Appeal Nos. 42 of 2018, 78 of 2018, 117 of 2018 and 118 of 2018 also pray for three weeks time to file their respective rejoinder submissions in these matters.

Submissions made by the learned counsel appearing for the Appellant and the Respondents, as stated above, are placed on record.

The learned counsel appearing for the fifth Respondent in Appeal No. 78 of 2018 is permitted to file his reply in this matter by 23.08.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant in Appeal Nos. 42 of 2018, 78 of 2018, 117 of 2018 and 118 of 2018 are permitted to file their respective rejoinder submissions in these matters by 20.09.2018, after duly serving copy on the other side.

List these matters on **15.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

In the meantime, Interim Order granted earlier will continue till 18.11.2018.

**(S.D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice N.K. Patil)**  
**Judicial Member**